

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.286/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: Progressive Nirman Pvt.Ltd.
V/s.
Tricom Fruit Products Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	ASHISH P. TASI	Advocate for the Financial Creditor i/b. Dhira L. Dhira Associates	
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ORDER

T.C.P. No. 286/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Petitioner/Creditor is present
2. The matter is transferred from the Hon'ble High Court of Bombay pertaining to the provisions of Section 433(e) of the Companies Act, 1956.
3. The Learned Counsel is present and stated that the requisite compliance has not been made hence as per the Notification No. GSR 732(E) dated 30.06.2017, therefore, the Petition stood abated.
4. However, as per the Notification Liberty is granted to the Petitioner to file Fresh Petition, if deem fit, as per Law which reads as under :-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

5. Hence the Petition is disposed of as Abated. The matter is Consigned to Records.

Sd/-

Bhaskara Pantula Mohan.
Member (Judicial)
11.09.2017.

Sd/-

M.K. Shrawat
Member (Judicial)